

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP No. 192/2007

IN THE MATTER OF:

H. B. Stock Holdings Ltd. APPLICANT / PETITIONER
Vs
M/s DCM Shriram Industries Ltd. & Ors. RESPONDENTS

SECTION:

Under Section 397/398 of the Companies Act

Order delivered on 10.08.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (Technical)

For the APPLICANT / PETITIONER :- Mr. Anant Garg, Advocate

For the RESPONDENT :- Mr. A.T. Patra, Mr. Ramesh Singh,
Advocates for R-1
Mr. Krishna Kumar, Advocate for R-2,
4,11,12, 13, 14 & 15
Mr. Nipun Malhotra, Adv. For R-16
Mr. Veronica Mohan, Mr. A.Moulick,
Advocates for R-22

ORDER

Request for adjournment has been circulated. Accordingly,
hearing is deferred to 12.10.2017.

Sd-

(CHIEF JUSTICE M. M. KUMAR)
PRESIDENT

Sd-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)